

# 33310

L-25011(13)/5/2022/NMCG  
National Mission for Clean Ganga  
Department of WR, RD&GR  
Ministry of Jal Shakti

Major Dhyanchand National Stadium  
Near India Gate, New Delhi  
Date: 12.04.2024

Subject: - Response of the NMCG in compliance of the Order dated 05.02.2024, passed by the Hon'ble NGT the matter of OA 200/2014 M.C. Mehta vs Union of India & Ors.

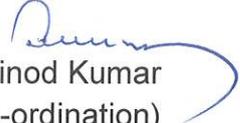
Sir,

This is with reference to the above matter before the Hon'ble NGT. The response of the NMCG in compliance of the Order dated 05.02.2024, passed by the Hon'ble NGT is attached herewith. The same may kindly be placed before the Hon'ble NGT for consideration.

2. This issues with the approval of the competent authority.

Encl: As above

Your faithfully

  
Binod Kumar  
Director (Co-ordination)

To  
The Registrar,  
Hon'ble National Green Tribunal(PB), Copernicus Marg, New Delhi

Copy for information to:

- (1) PPS to the Secretary, DoWR, RD&GR, Ministry of Jal Shakti, Shram Shakti Bhawan, New Delhi.
- (2) PS to the DG, NMCG

L-25011(13)/5/2022NMCG

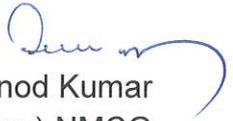
## NATIONALMISSION FOR CLEAN GANGA

**Response of the NMCG in compliance of the order dated 05.02.2024, passed by the Hon'ble NGT in matter of OA 200/2014- M.C.Mehta Vs Union of India &Ors.**

In the aforesaid matter related to prevention, control and abatement of pollution in river Ganga and its tributaries, the Hon'ble NGT, while considering the issues/status in five districts in the State of U.P namely Meerut, Muzaffarnagar, Hapur, Bijnor and Amroha, passed an order/ direction dated 05.02.2024 inter-alia on the aspects of assessment of the status in respect of sewage generation, installed treatment capacities, extent of utilization of sewage treatment plants and the gap etc.

2. The concerned District Magistrate were directed to clearly provide the breakup of quantity of sewage fed to each STP through sewerage and drains, indicating location of STP (with geo coordinates) and quality and quantity of discharged sewage and its disposal location. The Nagar Palikas and Nagar Parishads with Nagar Panchayats discharging sewage and were also asked to adopt cost-effective methods of sewage management be adopted and that in no case these Bodies should discharge sewage into river Ganga or Tributaries.
3. The National Mission for Clean Ganga (NMCG) was, inter-alia, directed to evolve a practical executable action plan with financial tie up and the District Magistrates should get such plan incorporated in their District Action Plans.
4. That in terms of Para 26 of the River Ganga (Rejuvenation, Protection and Management) Order dated 07.10.2016, the State Ganga Committee (SGC) being nodal agency in the State has been entrusted, inter-alia, with preparation of a consolidated report of all District Ganga Committees abutting River Ganga and its tributaries. A few aspects to be captured in the report, as mentioned therein, are as under:
  - a) the status of the plans being executed and measures taken by them and any other activity relating to the health of River Ganga and its tributaries;
  - b) the quality of water in River Ganga and its tributaries in each specified District and remedial action in respect thereof;
  - c) remedial measures taken on the complaints made to the District Ganga Committee or local authorities or other authorities;

- d) adverse report as reported by Ganga safety auditors in each specified District; and etc.
5. Para 57 (1) of the Authorities Order underscore the preparation of Plan district-wise for submission to NMCG for its approval. Sub-Para (2) of this Para further elaborates action(s) to be taken up based on these Plans. NMCG in collaboration with various partners has already prepared 3 Urban River Management Plan (URMP), 4 District Ganga Plans (DGP), and 1 River Basin Management Plan which can serve as a guide for development of further plans;
6. The NMCG vide D.O letter from the DG, NMCG has invited attention of the Chief Secretaries of the all the Ganga Basin States including the State Government of Uttar Pradesh, to the provisions of para 26 and para 57 the Authority's Order 2016 with a view to taking requisite measures by the State Ganga Committee(SGCs) for the preparation of the district-wise action plans, remedial measures for improving the quality of river water, safety audit report etc. to enable for the preparation of the consolidated reports for the action plan by all the District Ganga Committee (DGCs) abutting the river Ganga and its tributaries. A draft framework for the preparation of the DGP was also made available to illustrate and taking cue for the preparation of the development of action plan with short term/long term priorities. Besides, attention was also invited to the recent amendment brought out in January, 2024 in para 6 of the Authority's Order, 2016 for exploring the possibility of the re-use of the treated effluent which is conforming to the stipulated standards. A copy of the D.O letter issued to the Chief Secretary Government of U.P is attached.

  
Binod Kumar  
Director( Coronation) NMCG

# 33313

बृजेन्द्र स्वरूप, भा. व. से.  
कार्यकारी निदेशक (परियोजना)  
Brijendra Swaroop, IFS  
EXECUTIVE DIRECTOR (Projects)



सत्यमेव जयते

भारत सरकार  
जल शक्ति मंत्रालय  
जल संसाधन,  
नदी विकास एवं गंगा संरक्षण विभाग  
GOVERNMENT OF INDIA  
MINISTRY OF JAL SHAKTI  
DEPARTMENT OF WATER RESOURCES,  
RIVER DEVELOPMENT & GANGA REJUVENATION

DO No:-L-25011(13)/5/2022-LME NMCG

Dated:28<sup>th</sup> March, 2024

Respected Sir,

I would like to draw your kind attention towards Hon'ble NGT, Principal Bench, N Delhi, in the matter of OA No. 200/2014—M. C. Mehta Vs. Union of India &Ors, related to prevention, control and abatement of pollution of river Ganga is presently taking up matter District Ganga Committee (DGC)-wise of Ganga basin States. Last Order in the matter was issued on 05.02.2024 (copy enclosed). In this context, following points are submitted for consideration: -

2. (i) In terms of Para 26 of the River Ganga (Rejuvenation, Protection and Management) Order dated 07.10.2016, the State Ganga Committee (SGC) being nodal agency in the State has been entrusted, inter-alia, with preparation of a consolidated report of all District Ganga Committees abutting River Ganga and its tributaries. A few aspects to be captured in the report, as mentioned therein, are as under:
  - a) the status of the plans being executed and measures taken by them and any other activity relating to the health of River Ganga and its tributaries;
  - b) the quality of water in River Ganga and its tributaries in each specified District and remedial action in respect thereof;
  - c) remedial measures taken on the complaints made to the District Ganga Committee or local authorities or other authorities;
  - d) adverse report as reported by Ganga safety auditors in each specified District; and etc.
- (ii) Para 57 (1) of the Authorities Order underscore the preparation of Plan district-wise for submission to NMCG for its approval. Sub-Para (2) of this Para further elaborates action (s) to be taken up based on these Plans. NMCG in collaboration with various partners has already prepared 3 Urban River Management Plan (URMP), 4 District Ganga Plans (DGP), and 1 River Basin Management Plan which can serve as a guide for development of further plans;
3. Also, NMCG partnering with other agencies is in the process of preparing more numbers of URMPs, DGPs, RBMPs, etc. with a view to taking up corrective/restoration measures in holistic manner. To accelerate this process and extend technical know-how, a draft framework for preparation of DGP has been brought out by the NMCG in July, 2022. Once DGPs are ready, developing short-term as well as long-term strategies to tackle pollution issues depending upon their priorities and availability of fund under various schemes would next step forward.
4. NMCG feels that till DGPs are ready for individual districts, a consolidated report by SGC in line with Para 2 above, along with its recommendation (s)/priorities assist all stakeholders to plan and pursue range of activities which are in sync with each other.
5. Additionally, Vide Notification on 10.01.2024, an amendment through the insertion of proviso in Para 6 (1) & 6 (2) has been effected by NMCG. The amendment allows the release of treated effluents conforming to stipulated standards into the waterbodies after exploring and exhausting possibilities of reuse. Thus, the main emphasis is placed on promoting and exploring the reuse of treated effluents, first. A copy of the amendment is attached for ready reference.



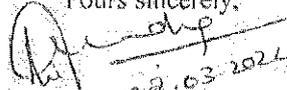
राष्ट्रीय स्वच्छ गंगा मिशन  
प्रथम तल, मेजर ध्यान चंद नेशनल स्टेडियम, इन्डिया गेट, नई दिल्ली-110002  
NATIONAL MISSION FOR CLEAN GANGA  
1st Floor, Major Dhyana Chand National Stadium, India Gate, New Delhi - 110002  
Ph. : 011-23049534 (M) : 9434169208 | E-mail : ed.projects@nmcg.nic.in



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In view of position explained above, it is requested that the concerned officials/SPMG/SMCG may be accordingly sensitized and directed to take necessary actions on Para 4 & 5 above urgently. A consolidated report by the SGC, preferably in a month time will help NMCG review the same, and in turn, tailor its planning and activities in terms of the Ganga Authority Notification.

With regards,

Yours sincerely,  
  
28.03.2024  
(Brijendra Swaroop)

**Shri Durga Shankar Mishra, IAS (1984)**  
Chief Secretary -cum-Chairman SGC, State  
Government of Uttar Pradesh  
Secretariat, Lucknow-226001

Item No.06

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 200/2014  
(IA No. 340/2022, IA No. 872/2018, IA No. 875/2014 & IA No.  
480/2018)

MC Mehta

Applicant

Versus

Union of India

Respondent

Date of hearing: 05.02.2024

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON  
HON'BLE MR. JUSTICE SUDHIR AGARWAL JUDICIAL MEMBER  
HON'BLE DR.A. SENTHIL VEL, EXPERT MEMBER  
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: Ms. Katyayni, Adv. for Applicant  
Respondent: Ms. Garima Prashad, AAG with Ms. Priyanka Swarni, Ms. Simran Sehgal  
& Ms. Nidhi Singh, Advs. for the State of UP  
Mr. Daleep Dhyani, Adv. for UPFCB (Through VC)  
Mr. Raj Kumar, Adv. for CPCB (Through VC)  
Mr. Gigi. C. George, Adv. for NMCG (Through VC)

## ORDER

1. Issue under consideration today relates to prevention and control and abatement of pollution of River Ganga in the **State of Uttar Pradesh (U.P.)**
2. Tribunal in the previous order dated 24.01.2024 had mentioned the tabular formats on which the requisite information was sought. Said information by five districts of State of Uttar Pradesh namely Bijnor, Mujaffarnagar, Meerut, Hapur and Amroha has been placed on record.
3. We have examined the status reports filed for five districts namely Meerut, Muzaffarnagar, Hapur, Bijnor and Amroha. Tabulation of data has been done to assess the status in respect of sewage generation,

installed treatment capacities, extent of utilisation of sewage treatment plants and the gap. Sewage sullage being discharged through drains has also been computed. The collated information is given below :

S. No.	District	No. of Local Bodies	Sewage Generation (MLD)	Existing treatment capacity (MLD)	Utilised capacity (MLD)	Gap (MLD)
1.	Meerut ULBs	14	359.40	179.0	134.20	225.20
2.	Muzaffarnagar	10	78.0	32.5	32.5	45.5
3.	Hapur	4	44.28	42.0	18.5	25.78
4.	Bijnor	18	110.34	24.0	22.0	88.34
5.	Amroha	9	58.73	Nil	Nil	58.73

S. No.	District	No. of drains discharging effluents to River Ganag and Tributaries	No. of industries discharging effluents
1.	Meerut	7	59
2.	Muzaffarnagar	16	60
3.	Hapur	6	36
4.	Bijnor	8	21
5.	Amroha	2	13

4. We find the following:-
- (i) The five districts represent the upper stretches of river Ganga's catchment of the state of Uttar Pradesh;
  - (ii) Total of 650.75 MLD of sewage is generated by five districts (Meerut-359.40 MLD, Muzaffarnagar-78.0 MLD; Hapur-44.28 MLD, Bijnor-110.34 MLD, Amroha-58.73 MLD) and the gap in treatment is 443.50 MLD (Meerut-225.20 MLD, Muzaffarnagar-45.5 MLD, Hapur-25.78 MLD, Bijnor-88.34 MLD, Amroha-58.73 MLD);
  - (iii) Sewage generated from five districts is being discharged through 39 drains (Meerut-07, Muzaffarnagar-16; Hapur-06, Bijnor-08, Amroha-02 into Tributaries of river Ganga such as river Kali - (East), Kali - (West), Ramganga, Hindon, Malan and Gagan;
  - (iv) We find that STPs installed, are underutilized and that treated effluents are discharged into the drains carrying untreated waste water thereby defeating the very purpose of efficacy of STP.
  - (v) Furthermore, quantification and estimation of sewage entering to each STP through sewer network or through interception and diversion of drains, is not given. The objective should be to reduce hydraulic and pollution load from drains meeting rivers and the purpose of storm water drains to carry storm/flood waters should be maintained. Similarly, sanctity of Tributaries is also important to balance catchment hydrological conditions.

- (vi) We direct that the further reports of DMs should clearly depict breakup of quantity of sewage fed to each STP through sewerage and drains, indicating location of STP (with geo coordinates) and quality and quantity of discharged sewage and its disposal location.
- (vii) We also find that there are Nagar Palikas and Nagar Parishads with Nagar Panchayats discharging sewage. For such Bodies, cost-effective methods of sewage management be adopted. But, in no case these Bodies should discharge sewage into river Ganga or Tributaries. NMCG should come out with practical executable action plan with financial tie up before the next date of hearing. District Magistrates should get such plan incorporated in their District Action Plans.
- (viii) There are 184 Industries discharging effluents into river Ganga through River Kali (East) and Ramganga. Whereas, effluents from other industries goes to River Yamuna through River Hindon via river Malan and Gagan. These identified industries should be imposed with the Consent conditions to adopt ZLD system or maximize recycling/ reuse of treated effluents rather than consenting them to discharge into drains with no burden on them. Actions taken to this effect should be filed before the next hearing by UP PCB.
- (ix) Water quality results for River Kali (East), Kali (West) and Hindon shows dire state of these rivers not fit for even irrigation.

(x) Flood plain zones have been notified and Regulatory FPZ pillars are installed.

(xi) We make it clear that these proceedings before the NGT will not come in the way of the State Authorities constituted under Ganga Rejuvenation Order and NMCG from reviewing District Wise status reports at their end and taking corrective measures.

5. Learned AAG appearing for State of UP has prayed for time to place on record the information in respect of all the districts and in respect of the tabular formats no.1. We are of the view that additional columns are to be included reflecting the drain, position of STP with capacity, their geo-coordinates, discharge quantity from the STP in the drain and total per day discharge from the drain into river.

6. Learned Counsel appearing for the State is also directed to mention heavy metals analysis in respect of discharge from each of the drain in the report.

7. Learned Counsel appearing for the Applicant is also directed to summarize the information received from each of the district.

8. Let needful in terms of the above order be done within a period of eight weeks.

9. List on 16.04.2024.

Prakash Shrivastava, CP

Sudhir Agarwal, JM

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LETTERS/13/07/2022-LME INDOG-NATIONAL MISSION FOR CLEAN GANGA  
2661434/2024/Legal Matters & Enforcement

Dr. A. Senthil Vel, EM

Dr. Afroz Ahnrad, EM

February 05, 2024  
Original Application No. 200/2014  
(IA No. 340/2022, IA No. 872/2018,  
IA No. 875/2014 & IA No. 480/2018)  
JG.

  
**भारत का राजपत्र**  
**The Gazette of India**

सी.जी.-डी.एल.-अ.-10012024-251243  
CG-DL-E-10012024-251243

असाधारण  
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)  
PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित  
PUBLISHED BY AUTHORITY

सं. 130]

नई दिल्ली, बुधवार, जनवरी 10, 2024/पौष 20, 1945

No. 130]

NEW DELHI, WEDNESDAY, JANUARY 10, 2024/PAUSHA 20, 1945

जल शक्ति मंत्रालय

(जल संसाधन, नदी विकास और गंगा संरक्षण विभाग)

(राष्ट्रीय स्वच्छ गंगा मिशन)

आदेश

नई दिल्ली, 10 जनवरी, 2024

का.आ. 137(अ).—केंद्र सरकार पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उप-धाराओं (2) और (3) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए एतद्वारा गंगा नदी (संरक्षण, सुरक्षा और प्रबंधन) प्राधिकरण आदेश, 2016 को संशोधित करने के लिए निम्नलिखित आदेश देती है:-

1. (1) इस आदेश को गंगा नदी (संरक्षण, सुरक्षा और प्रबंधन) प्राधिकरण (संशोधन) आदेश, 2024 कहा जाएगा।  
(2) यह आधिकारिक राजपत्र में प्रकाशन की तारीख से लागू होगा।
2. गंगा नदी (संरक्षण, सुरक्षा और प्रबंधन) आदेश, 2016 केअनुच्छेद 6 में,-  
1. उप-अनुच्छेद (1) में, नियम के बाद, निम्नलिखित नियम डाला जाएगा, अर्थात्:

“बशर्ते कि राष्ट्रीय स्वच्छ गंगा मिशन अधिनियम के तहत निर्धारित मानदंडों के अनुरूप शोधित सीवेज को कृषि उपयोग, औद्योगिक उपयोग, आदि जैसे उद्देश्यों के लिए इसके सीधे पुनः उपयोग का विकल्प तलाशने के बाद नदी, नहर या जल निकायों में निर्वहन की अनुमति दे।”

II. उप-अनुच्छेद (2) में, नियम के बाद, निम्नलिखित नियम डाला जाएगा, अर्थात्:

III. “बशर्ते कि राष्ट्रीय स्वच्छ गंगा मिशन अधिनियम के तहत निर्धारित मानदंडों के अनुरूप शोधित व्यावसायिक अपशिष्ट को कृषि उपयोग, औद्योगिक उपयोग, आदि जैसे उद्देश्यों के लिए इसके सीधे पुनः उपयोग का विकल्प तलाशने के बाद नदी, नहर या जल निकायों में निर्वहन की अनुमति दे।”

[फा. सं. टी-25/2015-16/1154/एनएमसीजी]

सत्य प्रकाश वशिष्ठ, कार्यकारी निदेशक (प्रशासन)

**नोट:** मूल आदेश, भारत के राजपत्र, असाधारण, भाग II, खंड 3, उप-खंड (II) में अधिसूचना संख्या का.आ. 3187(अ), दिनांक 7 अक्टूबर, 2016 तथा अधिसूचना क्रमांक का.आ.1793(अ), दिनांक 22 मई, 2019 द्वारा संशोधित किया गया था, द्वारा प्रकाशित किया गया था।

#### MINISTRY OF JAL SHAKTI

(Department of Water Resources, River Development and Ganga Rejuvenation)

(NATIONAL MISSION FOR CLEAN GANGA)

#### ORDER

New Delhi, the 10th January, 2024

**S.O. 137(E).**—In exercise of the powers conferred by sub-sections (2) and (3) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby makes the following order further to amend the River Ganga (Rejuvenation, Protection and Management) Authorities Order, 2016, namely:—

1. (1) This Order may be called the River Ganga (Rejuvenation, Protection and Management) Authorities (Amendment) Order, 2024.

(2) It shall come into force on the date of its publication in the Official Gazette.

2. In the River Ganga (Rejuvenation, Protection and Management) Authorities Order, 2016, in paragraph 6,—

(i) in sub-paragraph (1), after the proviso, the following proviso shall be inserted, namely:—

“Provided further that the National Mission for Clean Ganga may permit the discharge of treated sewage, which conforms to the norms prescribed under the Act, into the river, canal or water bodies after exploring the option of its direct reuse for purposes such as agricultural use, industrial use, etc.”;

(ii) in sub-paragraph (2), after the proviso, the following proviso shall be inserted, namely:—

“Provided further that the National Mission for Clean Ganga may permit the discharge of treated trade effluent, which conforms to the norms prescribed under the Act, into the river, canal or water bodies after exploring the option of its direct reuse for purposes such as agricultural use, industrial use, etc.”.

[F. No. T-25/2015-16/1154/NMCG]

SATYA PRAKASH VASHISHTH, Executive Director (Admin)

**Note:** The principal order was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii), dated the 7<sup>th</sup> October, 2016, vide notification number S.O. 3187(E), and amended vide notification number S.O. 1793(E), dated the 22<sup>nd</sup> May, 2019.